



Legislative Assembly of the State of Goa

**The Prisons (Goa Amendment)
Bill, 2005**

(Bill No. 25 of 2005)

(As passed by the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM
AUGUST, 2005.**

The Prisons (Goa Amendment) Bill, 2005

Bill No. 25 of 2005

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BILL

further to amend the Prisons Act, 1894, in its application to the State of Goa.

BE it enacted by the Goa Legislative Assembly of Goa in the Fifty-sixth Year of the Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Prisons (Goa Amendment) Act, 2005.

(2) It shall come into force at once.

2. *Insertion of new section 36-A.*— In the Prisons Act, 1894 (Central Act 9 of 1894), as in force in the State of Goa, after section 36, the following section shall be inserted, namely:—

“36-A. *Creation of fund for compensation.*— The prisoners shall be paid wages for the employment provided to them at such rate as may be prescribed from time to time. An amount of fifty per cent of the total amount of wages earned by the prisoner in a month shall be kept and deposited in a separate

common fund which shall be exclusively used for the payment of compensation to the deserving victims or his/her family of the offence the commission of which entailed the sentence of imprisonment to the prisoner. The account of fund shall be maintained by the Superintendent of Jail in such form and in such manner as may be prescribed. The rate of compensation to be paid to the victims or his/her family shall be fixed by a committee consisting of such persons as may be prescribed."
